13411 Developments in, ABADHA 29, 1880 (SARA) Madhya Pradesh ((St.) 13412

धार्डर धापने रोक विशा है, उसके विना देस की इंजीनियरिंग इण्डस्ट्रीय चल नहीं सकतीं भीर इस से प्राइवेट सेक्टर को बहुत नुकसान होगा।

धन्त मे मूँ स्माल स्केल इच्छस्ट्रीज के बारे में कहना चाहता हूं। इसकी तरफ़ सरकार को विचार करना चाहिये, उसको ज्यादा से ज्यादा बढ़ावा देना चाहिये ताकि छोटे छोटे कारखानेदार ऊपर उठ सकें और उन्नति कर सकें।

16,55 hrs.

STATEMENT RE ABOLITION OF EXCISE DUTY ON NEWSPRINT

The Minister of Information and Broadcasting (Shri K. K. Shah): I should like to make the following statement.

To give further relief to the newspaper industry the Government have decided to abolish with immediate effect the excise duty of Rs 50 per metric tonne on Nepa newsprint and the countervailing duty of a similar amount on imported newsprint.

16.554 hrs.

STATEMENT RE. DEVELOPMENTS IN MADHYA PRADESH

The Minister of Home Affairs (Shri Y. B. Chavan): Mr. Speaker, Sir, in deference to the wishes. . .

ब्रॉ बार्ब फरनेन्डीख (बम्बई-दक्षिण) : घट्यक महोदय, मेरा व्यवस्था का प्रश्न है। व्यवस्था का प्रका यह है कि वो मानना प्रभी बाप ने रहे हैं, यह एडजार्नमेंट मोशन के नौटिस के क्यर के रहे हैं। इस यह चाहेंचे कि जिनके नाम से एडजानैसेट मोशन विया गया है, उनकी घोर से यह मामना उठाने दिया जाय धौर एडजानेंनेट के रूप मे ही इसको लें।

Mr. Speaker: I will come to it.

Shri Y. B. Chavan: In deference to the wishes of the House, I got in touch with the Governor of Madhya Pradesh to ascertain the facts. I received the following message from him:

"Following the defection of 38 Members of the Congress Party in the Assembly, there was an allegation of intimidation and wrongful detention of Members of the Assembly Two of the signatories to the defection stated that they signed under duress. In view of the state of general tension and abnormality, the Chief Minister requested the Governor to consider proroguing the House for the present After ful consideration of the letter of the Chief Minister and the attendant circumstances, assessing the requirements of correct Parliamentary practice, the Assembly session for the present was prorogued in the interest of proper functioning of the Parliamentary democracy..." (Interruptions)

भी हुकम चन्य कक्ष्याय (उज्जैन) : वहां के राज्यपाल क्या मुख्य मत्नी के गुलाम हैं या काग्रेस के गुलाम हैं ?

Mr. Speaker: We have got a long way to go This is not the way.

डा० राम मनौहर लोहिया (कसीज) . क्या भ्रापकी राय में घव बहुत दिन तक विधान सभा थहा खत्म रहेगी ? लांग-बे-टु-गो का या मतलब है ?

भी हुकम जन्द कछवाय : यह प्रजातंत्र की हत्या की जा रही है।

पहले एडजर्नमेट मोशन लिया जाये, उसके बाद स्टेटमेंट होना चाहिये। 13413 Prorogation of SELLY 20, 1967 Maghya Pundesh Assembly (A.M.) 13414

17 thre.

Mr. Speaker: Why don't you leave it to me. I have received notice of adjournment motion.

Shel Susendranath Dwittedy (Ken-drapara); What about the statement? Let us hear him; he has started.

भी हुकम चन्द्र कञ्चनाय : हम उनका भाषण सुनता नहीं चाहते । ऐडजनेंभेट मोशन सिवा कार्य ।

Shri Bal Raj Madhok (South Delhi): We would lake to hear his statement

Mr. Speaker: Let us hear the statement. Then I am going to allow him. That is how I am trying to proceed.

श्री हुक्त जन्म कक्ष्माय : क्या लाखों रुपये दे कर लोगों को खरीवा जायेगा

Shri Y. B. Chavan: The remaining part of the statement is as follows:

"The Assembly will have to be summoned again in good time to enable it to pass the budget and the appropriation bill before the end of this month. It is felt that this brief recess will help in lessening tension and help the Assembly to arrive at vital decisions in an atmosphere of normality"

हुस्तम चन्द कञ्चनाय: भाज प्रजातव की हत्या हो रही है। इसे बर्दास्त नही किया जायेगा।

17.02 hrs.

MOTION FOR ADJOURNMENT

Alleged Failure of Central Government to prevent propogation of Madeya Pradesh Assembly.

Mr. Speaker: I have received a notice of adjournment motion from Shri Madhu Limaye, about the prorogation....

Shri Frakash Vir Shastri (Hapur); What about the others?

Mr. Speaker: This is the latest after the prorogation.

It is about the

"failure of the Central Government to prevent prorogation of the Madhya Pradesh Assembly by the Government when the Assembly session had been called to pass the budget and the vote was to be taken on the Education Ministry's grants, further when the vote was likely to go against the Government in view of the crossing of the floor by several Congress Members."

I have given my consent to it. Mr. Limaye has also given notice of a motion for suspension of rules 60 and 61 in their application to the adjournment motion. He may first move that motion

श्री अकाक्षवीर शास्त्री भीरो ने भी तो काम रोको प्रस्ताव दिया है।

Shri N. K. P. Salve (Betul): Sir, on a point of order

भी समु सिमये (मुगेर) प्रध्यक्ष महोदय, में प्रस्ताव रखता हूं। उसके बाद वह ध्यादट बाफ भाउँर रखें। इस बद्धत सदन के सामने कुछ नहीं हैं।

Mr. Speaker: I do not know. Either the party leader should take care of him or the House will take care of him One of the two things should happen. I am not able to control him at all since this morning. I appeal to him again What is your point of order?